

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर 24 / NT/2026	किस्म मुकद्दमा जन्मतिथि पंजीकरण	तारीख दायर 30-04-2026	तारीख पेशी 20-05-2026
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श्रीमती रेनू बाला पुत्री श्री अच्छर सिंह, वासी मोहाल टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

वादी।

बनाम

आम जनता

प्रतिवादी।

जन्म तिथि पंजीकरण श्रीमती रेनू बाला पुत्री श्री अच्छर सिंह, वासी मोहाल टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

प्रार्थना-पत्र बराये जन्मतिथि पंजीकरण प्रार्थिया श्रीमती रेनू बाला पुत्री श्री अच्छर सिंह, वासी मोहाल टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में दायर किया है कि उनका जन्म दिनांक 16-08-1974 को ग्राम पंचायत टिहरा में हुआ था तथा सहवन गलती से ग्राम पंचायत टिहरा में दर्ज नहीं हो पाया है। लिहाजा इसे ग्राम पंचायत टिहरा में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इशतहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्मतिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 20-05-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दिये जायेंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 30-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / -
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर 806493/2026	किस्म मुकद्दमा नाम दुरुस्ती	तारीख दायर 18-04-2026	तारीख पेशी 20-05-2026
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श्रीमती निशा कुमारी विधवा उदयवीर सिंह, वासी गांव सौड, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

वादिया।

बनाम

आम जनता

प्रतिवादी।

प्रार्थना-पत्र नाम दुरुस्ती under section 37 (1) 1954 श्रीमती निशा कुमारी विधवा उदयवीर सिंह, वासी गांव सौड, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

प्रार्थना-पत्र नाम दुरुस्ती प्रार्थिया श्रीमती निशा विधवा उदयवीर सिंह, वासी गांव सौड, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र दायर किया है कि उसका नाम मोहाल सौड के राजस्व अभिलेख में निशा कुमारी विधवा उदयवीर सिंह दर्ज है जबकि उसका सही नाम निशा देवी विधवा उदयवीर सिंह है। लिहाजा इसे दुरुस्त करके निशा देवी विधवा उदयवीर सिंह किया जाए।

अतः इस नोटिस के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 20-05-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है, अन्यथा प्रार्थी का नाम मोहाल सौड में दुरुस्त करने के आदेश दिये जायेंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 05-05-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / -
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

**In the Court of Executive Magistrate (Naib-Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Smt. Nirmla Devi d/o Sh. Soonka Ram, r/o Village Ghumarwin, P.O. Lag Manwin, Tehsil Bhoranj, District Hamirpur (H.P.) .. *Applicant.*

Versus

General Public

.. *Respondent.*

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003. Whereas, Smt. Nirmla Devi d/o Sh. Soonka Ram, r/o Village Ghumarwin, P.O. Lag Manwin, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of her date of birth *i.e.* 08-05-1965 could not be registered in the record of Gram Panchayat Manwin.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth Smt. Nirmla Devi d/o Sh. Soonka Ram, may submit their objections in writing or appear in person in this court on or before 16-05-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
*Executive Magistrate (Naib-Tehsildar),
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Ashwani Kumar aged 39 years s/o Sh. Nathu Ram, r/o Village Darla, P.O. Bha leth, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Neha aged 24 years d/o Sh. Taiya, r/o House No. 2211, Street No. 5, Bata Gaja Jain Colony, Focal Point, P.O. Focal Point, District Ludhiana Punjab . . Applicants.

Versus

General Public

. . Respondent.

Application for the registration of marriage under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001)

Ashwani Kumar aged 39 years s/o Sh. Nathu Ram, r/o Village Darla, P.O. Bha leth, Tehsil Sujanpur, District Hamirpur (H.P.) and Neha aged 24 years d/o Sh. Taiya, r/o House No. 2211, Street No. 5, Bata Gaja Jain Colony, Focal Point, P.O. Focal Point, District Ludhiana Punjab and have filed an application alongwith affidavits in this court under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 18-05-2022 at Baba Gaja Jain Colony Ludhiana Punjab as per Hindu Rights and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 20-05-2026. After that no objections will not be entertained and marriage will be registered accordingly.

Issued today on 21-04-2026 under my hand and seal of the court.

Seal.

Sd/-
(SH. VIKAS SHUKLA, HAS),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).*

**In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Himanshu Kumar aged 29 years s/o Sh. Krishan Kumar, r/o Brahampuri Mohall, Ward No. 7, Sujanpur, District Hamirpur (H.P.).

2. Anchal aged 23 years d/o Sh. Som Nath, r/o House No. 349, Near Indian Bank Khudda Kalan, P.O. Khudda Kalan, District Ambala (Haryana) . . Applicants.

Versus

General Public

. . Respondent.

Application for the registration of marriage under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001)

Himanshu Kumar aged 29 years s/o Sh. Krishan Kumar, r/o Brahampuri Mohall, Ward No. 7, Sujanpur, District Hamirpur (H.P.) and Anchal aged 23 years d/o Sh. Som Nath, r/o House No. 349, Near Indian Bank Khudda Kalan, P.O. Khudda Kalan, District Ambala (Haryana) and have filed an application along with affidavits in the court under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 15-04-2026 at Shree Sita Ram Mandir Bijapur, Tehsil Jaisinghpur, District Kangra (H.P.) as per Hindu Rights and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 04-06-2026. After that no objections will not be entertained and marriage will be registered accordingly.

Issued today on 21-04-2026 under my hand and seal of the court.

Seal.

Sd/-
(SH. VIKAS SHUKLA, HAS),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).*

**In the Court of Sub Divisional Magistrate Exercising The Power of Marriage Officer
Nadaun, Distt. Hamirpur (H. P.)**

In the matter of :

1. Navneet Thakur s/o Sh. Rattan Chand, r/o Vill. Tillu 1, P.O. Bela, Tehsil Nadaun, District Hamirpur (H.P.).

2. Renu Thakur d/o Sh. Banwari Lal, r/o Vill. House No. 147, Ward No. Boarding Colony Hamirpur, Distt. Hamirpur (H.P.)

Versus

General Public

Subject:—Notice for Registration of Marriage Under Special Marriage Act 1954.

The above applicants have filed an application u/s 16 of special Marriage Act 1954 along with affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 11-11-1999 at Village House No. 147 Ward No. boarding Colony Hamirpur Distt. Hamirpur (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that any person who have objection regarding this marriage can file the objection personally or in writing before this office on or before 16-05-2026 at 11.00 ^{A.M.}. The objection(s) After 16-05-2026 of 11-00 ^{A.M.} will not be entertained by this office and marriage will be registered as per the law prescribed.

Issued today on 10-03-2026 under my hand and seal of this office.

Seal.

Sd/-
*Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Naib Tehsildar),Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Sh. Avneesh Kumar s/o Sh. Desh Raj, Village Ukhalsuha, P.O. Dhamrol, Tehsil Bhoranj,
District Hamirpur (H.P.). .. *Applicant.*

Versus

General Public

..Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003. Whereas, Sh. Avneesh Kumar s/o Sh. Desh Raj, Village Ukhalsuha, P.O. Dhamrol, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of her date of birth 31-10-1996 could not be registered in the record of Gram Panchayat Dhamrol.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth Sh. Avneesh Kumar s/o Sh. Desh Raj, of may submit their objections in writing or appear in person in this court on or before 16-05-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
*Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Naib Tehsildar) Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Sh. Bihari Lal s/o Sh. Roffi Ram, Village Gadola, P.O. Badhani, Tehsil Bhoranj, District Hamirpur (H.P.) .. *Applicant.*

Versus

General Public

. *Respondent.*

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003. Whereas, Sh. Bihari Lal s/o Sh. Roffi Ram, Village Gadola, P.O. Badhani, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of her date of birth 06-03-1976 could not be registered in the record of Gram Panchayat Badhani.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth Sh. Bihari Lal s/o Sh. Roffi Ram, of may submit their objections in writing or appear in person in this court on or before 16-05-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-

*Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).*

ब अदालत तहसीलदार नादौन एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन, तहसील नादौन,
जिला हमीरपुर (हि0प्र0)

अगामी सुनवाई :- 16-05-2026

श्री विपन कुमार पुत्र स्व0 श्री प्रमोद सिंह, गांव निवासी महाल हथोल, खास मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बराए नाम दुरुस्ती बारे।

श्री विपन कुमार पुत्र स्व0 श्री प्रमोद सिंह, गांव निवासी महाल हथोल, खास मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 24-02-2026 को इस अदालत में एक प्रार्थना—पत्र प्रस्तुत किया है कि उसके पिता का नाम कागजात माल टीका हथोल खास मौजा हथोल, तहसील नादौन, जिला हमीरपुर में प्रमोधू दर्ज है परन्तु अन्य जगह उसके पिता का नाम प्रमोध सिंह दर्ज है प्रार्थी का कहना है कि यह दोनों नाम उसी के पिता के है प्रार्थी अब दुरुस्ती करवाकर कागजात महाल हथोल, खास मौजा हथोल, तहसील नादौन, जिला हमीरपुर में अपने पिता का नाम प्रमोध सिंह करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम को दुरुस्त करने बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख पेशी 16-05-2026 को दोपहर 2.00 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिये जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 17-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Sahil Dogra aged 29 years s/o Sh.vijay Dogra, r/o Brahampuri Mohala, Ward No. 7, Sujanpur, District Hamirpur (H.P.).
2. Shilpa Shamma aged 29 years d/o Sh. Sunil Kumar, r/o Dandesar, P.O. Atiala Dai, Tehsil Palampur, District Kangra (H.P.) . . Applicants.

Versus

General Public

. . Respondent.

Application for the registration of marriage under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001)

Sahil Dogra aged 29 years s/o Sh.Vijay Dogra, r/o Brahampuri Mohalla, Ward No. 7, Sujanpur, District Hamirpur (H.P.) and Shilpa Shamma aged 29 years d/o Sh. Sunil Kumar, r/o Dandesar, P.O. Atiala Dai, Tehsil Palampur, District Kangra (H.P.) and have filed an application alongwith affidavits in the court under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 12-10-2024 at Dandesar, P.O. Atiala Dai, Tehsil Palampur, District Kangra (H.P.) as per Hindu Rights and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who have any objection regarding this marriage can file the objection personally or in writing before this court on or before 21-05-2026. After that no objections will not be entertained and marriage will be registered accordingly.

Issued today on 21-04-2026 under my hand and seal of the court.

Seal.

Sd/-
(SH. VIKAS SHUKLA, HAS),

**In the Court of Executive Magistrate (Naib Tehsildar) Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Smt. Sunita Kumari d/o Sh. Amin Chand, Village Ruthwani, P.O. Town Bharari, District Hamirpur (H.P.) .. *Applicant.*

Versus

General Public .. *Respondent.*

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003. Whereas, Smt. Sunita Kumari d/o Sh. Amin Chand, Village Ruthwani, P.O. Town Bharari, Tehsil Bhoranj District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of her date of birth 04-10-1972 could not be registered in the record of Gram Panchayat Nandhan.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth Smt. Sunita d/o Sh. Amin Chand, of may submit their objections in writing or appear in person in this court on or before 16-05-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
*Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Naib Tehsildar) Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Vicky s/o Sh. Jasso Ram, V.P.O. Badhani, Tehsil Bhoranj, District Hamirpur (H.P.). .. *Applicant.*

Versus

General Public .. *Respondent.*

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003. Whereas, Vicky s/o Sh. Jasso Ram, V.P.O. Badhani, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of his date of birth 17-04-1997 could not be registered in the record of Gram Panchayat Badhani.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth Vicky s/o Sh. Jasso Ram, of may submit their objections in writing or appear in person in this court on or before 16-05-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
*Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Naib Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Pushpa Devi

Versus

General Public

Notice to General Public.

Pushpa Devi d/o Udham Singh, r/o Village Kohla, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which took place on 12-04-1966 but due to ignorance it could not be entered in the record of Gram Panchayat Sakroh. In this regard, the applicant Pushpa Devi submitted the requisite documents mentioning her date of birth as 12-04-1966.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 12-04-1966, they can either in person or through counsel can file their objections before the undersigned within 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 23-04-2026.

Seal.

Sd/-
*Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Naib Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Gain Chand

Versus

General Public

Notice to General Public.

Gain Chand s/o Prabhu Ram, r/o Village Jajri, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth which took place on 01-01-1964 but due to ignorance the same could not be entered in the record of Gram Panchayat Jajri. In this regard, the applicant Gian Chand submitted the requisite documents mentioning her date of birth as 01-01-1964.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 01-01-1964, they can either in person or through counsel can file their objections before the undersigned within 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 25-04-2026.

Seal.

Sd/-
*Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*
